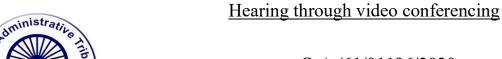
CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



O.A./61/01196/2020

This the **01**st day of **March**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

	m, Tehsil Banihal, Distt. Ramban.
	Applicant
(Advocate: Ms. Koshal Parihar)	
Versus	
1.	Union Territory of J&K through Commissioner/Secretary Home Department, Civil Sectt., Jammu Pin Code-180001.
2.	Directorate of Prisons J&K Srinagar Pin Code-190001.
3.	Superintendent, District Jail, Jammu. Pin Code-180001.
	Respondents
(Advocate: - Mr. Amit Gupta, A.A.G.)	

ORDER [ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant is seeking relief to release his increment. He further submits that the applicant would be satisfied if direction is given to the respondents to consider his case by passing a reasoned and speaking order within a stipulated period of time.



OA No. 1196 of 2020 M.A. Wagey v. UT of J&K and others

2. Looking to the arguments of learned counsel for the applicant, the

O.A. is disposed of with a direction to the respondents to consider the

case of applicant by passing a reasoned and speaking order in accordance

with rules and with intimation to the applicant within a period of two

months from the date of receipt of a certified copy of this order. While

deciding the case of applicant, this O.A. would be treated as

representation.

3. It is made clear that we have not expressed any opinion on merits

of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

/M.M/